केन्द्रीय मंत्रियों के लिए भी है या ऐसा कोई प्रतिबन्ध है कि इतना पेट्रोल खर्च कर सकते हैं सरकारी तौर पर और बाकी उनको अपने आप खर्च करना पडेगा ?

SHRI K. R. GANESH: There is no such thing.

*737. [The questioner {Shri M. K. Mohta} was absent. For answer, vide 40-42 infra.]

मारूति लिमिटेड की आस्तियां *738 श्री ओइम्प्रकाश त्यागी :† श्री पीताम्बर दक्षः

श्री प्रेम मनोहरः डा० भाई महावोरः श्रीजगदम्बी प्रसादयादवः

शेजवलकर :

क्या कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि मारुति लिमिटेड की कुल चुकता पूंजी और उसकी आस्तियों का मूल्य कितना है, उसे विभिन्न सूत्रों से कितना-कितना ऋण प्राप्त हुआ है और इन ऋणदाताओं के नाम क्या हैं?

t [ASSETS OF MARUTI LIMITED

*738. SHRI O. P. TYAGI:

श्री ना० क०

SHRI PITAMBER DAS: SHRI PREM MANOHAR: DR. BHAI MAHAVIR: SHRI J. P. YADAV : SHRI N. K. SHEJWALKAR:

Will the Minister of COMPANY AFFAIRS be pleased to state the total paid-up capital and value of assets of Maruti Limited together with the amounts of credits received from various sources and the names of creditors?]

THE MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): A statement is laid on the Table of the House.

STATEMENT

According to the information with the Registrar of Companies, Delhi & Haryana the paid-up capital of M/s. Maruti Ltd. is Rs. 71,89,100. The company was registered under the Companies Act, 1956 on 4-6-1971. Its first Balance Sheet is not yet due. Audited figures about the value of assets and the amounts of loans received by the company are, therefore, not available.

However, according to the abstract of receipts and payments upto 31-12-1971, filed by the company as part of the statutory report under section 165 of the Companies Act the following items of payments would appear to represent the assets of the company as on 31-12-1971:—

				Rs.	Ρ,
1.	Capital Expenditus	e		8,28,22	3.93
2.	Security Deposit			12,65	00.00
3.	Advances .			7,35,11	6.05
4.	Cash in Hand	÷		4,07	3.43
5.	Cash with Schedule	d	Banks	8,79,02	5.58

As on 31-12-71, apart from share capital and share application money, loans and advances come to Rs. 2,00,000.

§[कम्पनी कार्य मंत्री (श्री० के० वी०
रघुनाथ रेड्डी) : सदन के पटल पर एक
विवरण पत्र प्रस्तुत है।

विवरण

कम्पनी रिजस्ट्रार, दिल्ली एवं हरियाणा की सूचना के अनुसार मैसर्स मारुति लिमिटेड की प्रदत्त पूंजी 71,89,100 रु० है। इस कम्पनी का, कम्पनी अधिनियम, 1956 के अन्तर्गत 4-6-1971 को पंजीकरण हुआ था। इसका प्रथम तुलन-पत्न अभी देय नहीं है। अतः इसकी परिसम्पतियों के मूल्य एवं कम्पनी द्वारा प्राप्तऋणों की राशि की बाबत लेखा परीक्षित आंकड़े उपलब्ध नहीं हैं।

fThe question was actually asked on the floor of the House by Shri O. P. Tyagi. $t[\]$ English translation.

§[] Hindi translation.

तथापि, कम्पनी अधिनियम की धारा 165 के अन्तर्गत, सांविधिक रिपोर्ट के भाग के रूप में कम्पनी द्वारा प्रस्तुत 31-12-1971 तक की प्राप्तियों एवं देनदारियों के सारांश के अनुसार 31-12-1971 तक कम्पनी की परीसम्पतियों की निम्नलिखित देनदारियों प्रतिनिधित्व करती हैं :—

रुपये पैसे

पंजी ब्यय . 8,28,223.93

2. प्रतिभूत जमा . 12,650.00

3. अग्रिम . . 7,35,116.05

हाथ में रोकड़
 4,073.43

अनुसूचित बैकौं में

रोकड़ . . 8,79,025.58

31-12-1971 तक हिस्सा पूंजी एवं हिस्सा आवेदन-पत्न राणि के अतिरिक्त ऋण एवं अग्रिम 2,00,000 रु० के हैं।

श्री ओइम् प्रकाश त्थागी: उपसभापित महोदय, मैं यह जानना चाहता ह कि इस स्टेटमेंट में तो कोई खास बात है नहीं, परन्तु इसमें पेड-अप कैपिटल दिया है 71,89,100 । मैं यह जानना चाहता हूं कि जो पेड-अप कैपिटल है मारुति लिमिटेड की, उसमें 1 लाख से ऊपर शेयर-होल्डर्स कितने हैं, उनके नाम क्या हैं, यह बता दीजिए ?

श्री सोताराम केसरी: यह क्वैश्चन नहीं हैं। श्री ओइम् प्रकाश त्यागी: मैं आपसे नहीं पूछ रहा हूं।

SHRI K. V. RAGHUNATHA REDDY: The subscribed capital of this company is Rs. 71,89,100 consisting of 7.18,900 equity shares of Rs. 10 which is held by 120 shareholders. Among them are 24 corporate bodies. I need some time to give the information, which the hon'ble Member wants, about the distribution of shareholding in respect of its quantum. If the hon'ble Member wants I can lay it on the Table of the House

श्री ओइम् प्रकाश त्यागी: उपसभापति महोदय, मेरा दूसरा प्रश्न यह है कि किसी भी कंपनी को किसी बैंक से या फाइनेंशल कार-पोरेशन से ऋण लेने के लिए कौन से मुख्य आधार हैं, क्या उन आधारों को मारुति लिमिटेंड रखता है ? यदि नहीं, तो उसे ऋण किस आधार पर दिया ?

SHRI K. V. RAGHUNATHA REDDY: Sir, the banking companies and the financial institutions have got their own regulations which would apply in respect of companies on merits. As far as this company is concerned the balance sheet is not due and it is not yet filed. We do not know the exact amounts of loans taken. I have no doubt in my mind that the financial institutions and banking institutions would have observed rules and regulations and decided everything on merit.

MR. DEPUTY CHAIRMAN: He has answered that.

श्री ओइम प्रकाश त्यागी: मैंने यह पूछा श्रा कि कौन सी क्वालिफिकेशंस हैं, जिनके आधार पर मारूति लिमिटेड को ऋण दिया गया।... (Interruption) केसरी जी जरा शान्ति से सुन लीजिए।... मारुति लिमिटेड की क्या क्वालिफिकेशंस हैं, जिनके आधार पर उसे ऋण दिया गया? यदि वह उन क्वालिफिकेशंस को नहीं रखता तो ऋण क्यों मिला और कितना मिला?

SHRI K. V. RAGHUNATHA REDDY: I had already indicated that the paid up capital of the company itself is more than Rs. 71 lakhs, and the banking institutions and the financial institutions, in their wisdom, should have taken into account all these factors and granted loans. I am sorry I cannot give you the figure because the balance sheet is not due.

DR. BHAI MAHAVIR: Sir, I would like to know what precisely is the amount of loan advanced by the various

public sector financial institutions and, in particular, whether it is a fact that the biggest loan that has been advanced during the year by the Industrial Finance Corporation of India is to Maruti Limited. I would also like to know whether it is a fact that the loan was sanctioned in a record period of one week, which is unheard of in the case of any Government financial institution in such a matter. Sir, I have a letter here.

Oral Answers

MR. DEPUTY CHAIRMAN: Please put your question.

DR. BHAI MAHAVIR: The Finance Minister expressed ignorance about the Government financial institutions having advanced money to Maruti Limited. One of the people working in the Industrial Finance Corporation has written to say that the Chairman took the papers from table to table himself...

MR. DEPUTY CHAIRMAN: Dr. Mahavir, you must put your question.

SHRI MAHAVIR TYAGI: This is an important issue.

DR. BHAI MAHAVIR: Sir, the pointed question is if it is a fact that the biggest loan of the year by the Industrial Finance Corporation of India was sanctioned for Maruti Limited within a record period of one week, without even the proper formalities being observed. Further I would like to know if there is any other firm which got a loan within one week.

SHRI K. V. RAGHUNATHA REDDY: Sir, I have already submitted that the balance-sheet is not yet due; it is due by the end of this month

SHRI MAN SINGH VARMA: It has nothing to do with the balance-sheet.

SHRI K. V. RAGHUNATHA REDDY: Kindly listen. Unless the balance-sheet is available, it is not possible for the Department of Company Affairs to express an opinion. The accounts must be audited and on the basis

of the audited accounts alone, the Department of Company Affairs will be able to express an opinion. This bal-lance-sheet is still not available. The hon. Member has already referred to the answer given by the Finance Minister. I am sure he must be satisfied with it.

to Questions

MR. DEPUTY CHAIRMAN : Mr. Shejwalkar.

DR. BHAI MAHAVIR: On a point of order, Sir. Is the Minister entitled to give an answer which is totally unsatisfactory in this sense.

MR. DEPUTY CHAIRMAN: Well, you will never be satisfied.

DR. BHAI MAHAVIR: Sir, we do not want any information which will be contained only in the balance-sheet. We are asking the Minister what the Government financial institutions have lent.

MR. DEPUTY CHAIRMAN: You see, it is a private company.

DR. BHAI MAHAVIR: But the Industrial Finance Corporation is giving money (*Interruption*).

MR. DEPUTY CHAIRMAN: If it had been a public sector company, I would have insisted on the Minister giving an answer.

SHRI MAHAVIR TYAGI: On a point of order

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Tyagi.

SHRI MAHAVIR TYAGI: On a point of order.

MR. DEPUTY CHAIRMAN: You have to sit down. Please sit down.

SHRI MAHAVIR TYAGI: On a point of order. I want a clarification.

MR. DEPUTY CHAIRMAN: Mr. Tyagi, please take your seat.

SHRI MAHAVIR TYAGI: I can't. I refuse. I am on a point of order.

MR. DEPUTY CHAIRMAN: Let me first hear Dr. Mahavir's point of

order. (*Interruptions*) He has not completed his point of order. Please take your seat.

SHRI MAHAVIR TYAGI : Without listening to my point of order...

MR. DEPUTY CHAIRMAN: Mr. Tyagi, if you continue to speak, it will be off the record. One Member is already on his legs on a point of order and I am listening to him. And you get up in the middle on a point of order. He is already on a point of order.

DR. BHAI MAHAVIR: Sir, my point is that the loans given by the Industrial Finance Corporation should be known to the Government, even though the balance-sheet of a private company may not be available with the Government. So, the Government should be able to say how much loan the Industrial Finance Corporation has given and whether it was sanctioned in a week, and whether any such loans have been given so expeditiously to other firms.

SHRI K. V. RAGHUNATHA REDDY: Sir, I have already answered with respect to the Department of Company Affairs. If the hon. Member desires to have other information, he must put a different question.

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar.

SHRI MAHAVIR TYAGI: On a point of order now.

MR. DEPUTY CHAIRMAN: Yes. what is

SHRI MAHAVIR TYAGI: Sir, the question was quite clear. The hon. Member had enquired as to how much loan was given to the company. The honourable Minister said that the balance-sheet was not with him. It is not a question of the balance-sheet of the Maruti Limited. It is a question of the information from the public sector financial corporation or other organisation for which a balance-sheet is not necessary...

MR. DEPUTY CHAIRMAN: That is what he said. You put a separate question.

SHRI MAHAVIR TYAGI: It does not need any balance-sheet. That is what I wanted to say.

SHRI KRISHAN KANT: On a point of order. The point which Mr. Tyagi has raised is not a question for the Company Law Minister.

SHRI BHAGWAT DAYAL: On a point of order...

MR. DEPUTY CHAIRMAN: You want to ask a question. Where is the point of order? I will allow you to put a question afterwards.

श्री ना० कु० शें जवलकर : श्रीमन, मैं मंत्री जी से पूछना चाहता हूं कि उन्होंने अपने उत्तर में बतलाया कि अभी तक बैलेंस-शीट पेश नहीं हुई है। आडिटेड फिगर के आधार पर जो लोन कंपनी को देते हैं, वह उनको मिलेगी या नहीं मिलेगी? मैं पूछना चाहता हूं कि कोई भी केस आप बतलाइये जिसमें बैलेंस-शीट पेश होने के पहिले किसी को इतना ज्यादा लोन दिया गया हो? मैं स्पष्ट करना चाहता हूं क्योंकि हम सब की धारणा यह है कि आप का जो व्यवहार है विशेषतः मारुति लिमिटेड के प्रति, वह श्रीमती गांधी के पुत्र के होने के कारण हआ है।

SHRI L. N. MISHRA: No, it is wrong.

SHRI A. G. KULKARNI: On a point

श्रीमती सीता देवी : आप क्यों इस चीज को एलाऊ कर रहे हैं ? of order...

SHRI N. K. SHEJWALKAR: I am not yielding...

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, you put your question.

श्री ना० हु० शेजवलकर: मैं यह कह रहा था कि यह सवाल है और इसलिये आप ज्यादा स्पष्ट उत्तर दें। आप बुरी बात सुनना नहीं

चाहते हैं और मेरा कहना यह है कि यह जो आपकी एनजाइटी है, वह यह बतलाती है कि दाल में कुछ काला है। इसलिए मैं चाहता हूं कि आप इसका साफ जवाब दें।

MR. DEPUTY CHAIRMAN: All right, that is enough.

SHRI N. K. SHEJWALKAR: Why does not the Minister give a specific reply?

MR. DEPUTY CHAIRMAN: You are not allowing him to give a reply.

SHRI N. K. SHEJWALKAR: If I do not get the reply, I will again get up.

MR. DEPUTY CHAIRMAN: No, no, I will not allow you. How can you say that you will get up again?

SHRI N. K. SHEJWALKER: question has got to be replied to.

MR. DEPUTY CHAIRMAN: Why? Is it necessary?

SHRI N. K. SHEJWALKAR: I must get a specific reply...

MR. DEPUTY CHAIRMAN: Mr. Shejwalkar, you please take your seat.

SHRI A. G. KULKARNI: Sir, my point of order is this ...

SHRI N. K. SHEJWALKAR: Mr. Deputy Chairman, what about my question?

MR. DEPUTY CHAIRMAN: He is raising a point of order.

SHRI N. K. SHEJWALKAR: But what about my question? It should be replied first.

MR. DEPUTY CHAIRMAN: When your man raises a point of order, you can get up and say it is important and it must be heard first. And you do not allow when a Member from this side gets up on a point of order?

SHRI A. G. KULKARNI: Sir, my point of order is this. Now the Maruti Limited has become a red herring and drawing the name of the Prime Minister unnecessarily on a matter which is based purely on merit is not proper. My point is, as has been rightly pointed out,....

श्री ना० कु० शेजवलकर : आप इसमें क्यों कद पड़े हैं ?

SHRI A. G. KULKARNI : ग्रेजवलकर जी ठहरिये, मैं बतलाता हं I Maruti Limited has become a red herring for your own political advantages. Why you are doing that I do not understand...

MR. DEPUTY CHAIRMAN: What is your point of order?

SHRI A. G. KULKARNI: My point of order is

DR. K. MATHEW KURIAN: Mr. Kulkarni, why are you so much upset?

SHRI A. G. KULKARNI: I am not upset. DR. K. MATHEW KURIAN: Then why do you need to defend unnecessarily the Prime Minister's son?

SHRI A. G. KULKARNI: I am not You political parties defending anybody. must learn that it is a technical matter and in industrial activities... {Interruption}

MR. DEPUTY CHAIRMAN: What is the point of order?

DR. K. MATHEW KURIAN: The Prime Minister is defending already her son.

SHRI A. G. KULKARNI: My point of view is this. Particularly I plead that the question of whatever loan, etc., as has been pointed out, is a matter for a company and a financing institution...

MR. DEPUTY CHAIRMAN: That is all right. Please sit down.

SHRI A. G. KULKARNI: How can the Company Law Department come in here? The Minister is giving whatever

information is available with him. Sir, this is all a political stunt being played by these political parties.

SHRI K. V. RAGHUNATHA REDDY: Sir, the company was registered on 4-6-1971 and the company obtained the business commencement certificate on 7-8-1971. The first general body meeting was held on 30-11-1972. The balance sheet is due by 30-12-1972. These are the facts and figures. As far as the loans are concerned, the hon. Member can put the question to the Finance Ministry which deals with that aspect

(Interruptions)

MR. DEPUTY CHAIRMAN: Now you can ask your question.

SHRI K. V. RAGHUNATHA REDDY: I have not finished my reply.

MR. DEPUTY CHAIRMAN: Let him complete his answer.

SHRI K. V. RAGHUNATHA REDDY: The institutions indulged in are absolutely uncalled for... (*Interruptions*). ..they are baseless and they are emphatically denied... (*Interruptions*). The Department of Company Affairs know how to act.

SHRI K. CHANDRASEKHARAN:

On a point of order. My point of order is on two aspects. Firstly, the question relates to the total paid-up capital and value of assets of Maruti Limited together with the amounts of credit received from various sources and the names of creditors. I submit that the supplementary asked by Dr. Bhai Maha-vir in respect of loans received from the Industrial Finance Corporation directly comes within the ambit of the question and it was the duty of the hon. Minister and his Ministry to give the figures. My second point which is more important is that the hon. Minister just now asserted that the insinuations are absolutely baseless. I would ask as to how the

hon. Minister can say so unless he has got information with him.

AN HON. MEMBER: It is all political.

श्री ना० कु० बोजवलकर: मेरा प्रश्न यह है कि लोन्स जो हैं वह अपनी जगह पर और बैलेंस शीट की डेट आपने बता दी और जवाब में भी लिखा है 30 दिसम्बर के पहले बैलेंस-शीट पेश करने का कोई सवाल नहीं है, लेकिन अभी तक इतनी बड़ी तादाद में किसी और कंपनी को भी लोन दिया या गया है नहीं, इस बात का जवाब नहीं मिला।

MR. DEPUTY CHAIRMAN: Now you ask your question.

SHRI BHAGWAT DAYAL: The question is about the assets of Maruti Limited. The Minister has not disclos-! ed the assets for which the balance sheet I is not needed. What is the cost of the land? More than 300 acres of land have been taken at the cheapest price, namely, Rs. 2/per sq. yard whereas the price prevalent is Rs. 15 to Rs. 20/-per sq. yard. What about the foreign I machinery which is kept there... (Interruptions). You will find that throughout the revenue history of the country, this has not happened ...

(Interruptions)

MR. DEPUTY CHAIRMAN: I do 'not want your comments.

SHRI BHAGWAT DAYAL: On 23rd March the notice for acquisition was given and on 24th ...

(Interruptions)

MR. DEPUTY CHAIRMAN: You have not asked any question. Yes. next question.

DR. BHAI MAHAVIR: The question that was asked related to the landed assets of the company. There are reports that plots of land have been ...

MR. DEPUTY CHAIRMAN: I have called the next question.

DR. BHAI MAHAVIR: Still, if a

particular point has not been answered, vou can

(Interruptions) MR. **DEPUTY** CHAIRMAN: He was expressing an opinion.

DR. BHAI MAHAVIR: He has asked about the landed assets of the company.

DEPUTY CHAIRMAN: Shri Subramania Menon. Next question.

SHRI SHYAMLAL GUPTA: How can you proceed?

MR. DEPUTY CHAIRMAN: Yes, next question.

PAYMENT OF REWARDS TO INFORMERS ABOUT SMUGGLING

*739. SHRI MONORANJAN ROY:f SHRI K. P. SUBRAMANIA MENON:

Will the Minister of FINANCE be pleased

- (a) the amount paid as reward to informers who gave useful information about the goods being smuggled imo the country during 1969, 1970 and 1971:
- (b) whether it is a, fact that Collectors of Customs are authorised to pay advance awards immediately on seizure of goods; and
- (c) if so, the amount thus paid in advance in 1971?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):

- Rs. 54,79,145 (a) 1969. 1970 92,54,328 R:. i • Rs. 73,77,290
- (b) Collectors of Customs are authorised to pay advance rewards in respect of seizures of (i) gold bullion, (ii) goods like watches, synthetic yarn, synthetic fabrics, cigarettes, cosmetics, blades, pens notified under Sec. I IB or silver specified under Sec. II-I of the Customs Act, 1962, except seizures of small

tThe question was actually asked on the floor of the House by Shri Mono-ranjan Roy.

tities of assorted goods from business or residential premises, (iii) goods not declared which are seized in customs area or customs waters, and (iv) unclaimed goods.

(c) Rs. 34,89,632.

MR. DEPUTY CHAIRMAN: No questions, Mr. Monoranjan Roy? All right. Yes, Mr. Subramania Menon.

SHRI K. P. SUBRAMANIA MENON: Sir, I want to know from the honourable Minister whether they have received any complaints that in some cases the Customs Officers have been misusing this facility by using fictitious names of people to conceal the identity of these goods and then collecting these and also whether there have been complaints or allegations that in the case of ordinary people, poor people, giving the warning to the Customs authorities such people are not rewarded. I want to know, Sir, whether they have received such complaints from the people.

SHRI K. R. GANESH: Sir, I have no specific complaints. If the honourable Member has any specific facts about this, I will get them examined and have them looked

MR. DEPUTY CHAIRMAN: Yes, Mr.

SHRI BABUBHAI M. CHINAI: Sir, the smuggled goods which are coming into this country are sold in the open market by auction or by various dealers. Instead of that, will the Government think of exporting these goods to some other countries whereby we can earn foreign exchange which we have lost by getting these goods smuggled into this country?

SHRI K. R. GANESH: Sir, as far as the disposal of smuggled goods is concerned, a Committee was set up and they have made some recommendations. Now, Sir, some of these recommendations have been accepted and some are in the process of being accepted and are in the process of consideration. Sir,